

80-81, Genl Dis.,
D.G. on Account (Gujarat),
80-81, & D.S.G. (Gujarat), 79-80

(Vote on Account)
Bill

[Shri R. Venkataraman]

proper sources of water supply. Of these, 3700 villages have been provided with water supply facilities. The remaining villages are proposed to be covered in the course, of 1982-83.

Shri Chhitubhai Gamit said that in the tribal scheme, enough provision has not been made. I wish to inform that the provision has been substantially increased from Rs. 39.0 crores to Rs. 47.15 crores for the year 1980-81. There is another mention about the Salt Cess Fund and the use thereof. Sir, the Salt Enquiry Committee has been looking into this matter and the Committee, appointed by the Government of India, has submitted its report. I am sure the Committee's report will be given the utmost consideration and efforts will be made to use it to the advantage of those areas where salt is being produced. I think I have covered all the points raised by the hon. Members. I move that the budget be adopted.

MR CHAIRMAN : The question is :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Gujarat, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1981 in respect of the heads of demands entered in the second column thereof against Demands Nos. 2, 3, 5 to 12, 14, to 20 and 22 to 31."

The Motion was adopted.

Mr. CHAIRMAN : I shall now put the Supplementary Demands for Grants to vote. The question is :

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Gujarat, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following

demands entered in the second column thereof—

Demand Nos. 2, 3, 5 to 7, 9 to 12, 14 to 20, 24 to 52, 56 to 64, 66, 67 and 69 to 81."

The Motion was adopted.

SHRI MAGANBHAI BARTO : I wanted to ask one or two questions.

SHRI R. VENKATARAMAN : You can come to my room.

MR. CHAIRMAN : This is an interim budget. The hon. Finance Minister at the Centre is dealing with it ; there will be an opportunity in the Assembly to deal with this matter later.

SHRI MAGANBHAI BAROT : It is in continuation of the reply which he has given here, that I want to ask some questions.

MR. CHAIRMAN : He has requested you to contact him in his chamber.

SHRI MAGANBAHAI BAROT : A reply here will give greater assurance.

MR. CHAIRMAN : It does not look nice. I am in the process of putting it to vote.

17.25 hrs.

GUJARAT APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN) : I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1980-81.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the Withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1980-81."

The motion was adopted

SHRI R. VENKATARAMAN : I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 15-3-80.

†Introduced/Moved with the recommendation of the President.

Account) Bill

MR. CHAIRMAN : Mr Venkataraman again.

SHRI R. VENKATARAMAN : I beg to move.†

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1980-81, be taken into consideration."

SHRI MAGANBHAI BAROT : I want to ask a question. This is the stage, Sir.

MR. CHAIRMAN : This is an Appropriation Bill. You should have given notice, if you wanted to ask a question. You can contact the Minister in his chamber.

SHRI MAGANBHAI BAROT : I only want a small information, if the hon. Minister is inclined to give it, since the Minister is on the Gujarat budget, and the Appropriation Bill. In principle, the Gujarat Government has agreed to the establishment of a North Gujarat University. The present Gujarat University is to be divided into two universities viz. the Ahmedabad University, and one university for the rest of the North Gujarat areas. This scheme has, in principle, been accepted, and only awaits a favourable response from the Union of India. Now that both the matters are with him, will he kindly answer this question ?

MR. CHAIRMAN : It is better for you to contact the Minister in his chamber. He may hesitate to give the information here. Moreover, you have raised the matter in your speech.

Now the question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1980-81, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : Now we take up clauses. The question is :

"That clauses 2, 3, and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN : I beg to move.

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

GUJARAT APPROPRIATION BILL*
1980

17-28 hrs.

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1979-80.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1979-80"

The motion was adopted.

SHRI R. VENKATARAMAN : I introduce† the Bill.

MR. CHAIRMAN : Mr Venkataraman again.

SHRI R. VENKATARAMAN : I beg to move †

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for services of the financial year 1979-80 be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and appropriation of certain further

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